



2026:AHC-LKO:42108

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 6591 of 2026

C/M Kshetriya Shri Gandhi Ashram Thru.
Secy. Shashi Bhushan Dwivedi And Another

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Finance Deptt.
U.P. Lko. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Akshat Kumar, Sanjay Kumar
Srivastava

Counsel for Respondent(s) : C.S.C.

Court No. - 3

HON'BLE MANJIVE SHUKLA, J.

1. Heard Shri Sanjay Kumar Srivastava, learned counsel for the petitioners and learned Standing Counsel for respondents no.1 and 2.

2. In view of the proposed order, notice to respondent no.3 is dispensed with.

3. It transpires from the record that a bunch of four writ petitions, leading writ petition being Writ-C No.11333 of 2025, had been decided by a Co-ordinate Bench of this Court vide judgment and order dated 09.3.2026, wherein paragraphs 62, 63, 64 and 65 read as under :-

"62. Accordingly, the Writ C No. 11333 of 2025 is allowed. The order dated 17.10.2025 passed by the Deputy Registrar whereby he has refused to acknowledge the resolutions dated 27.08.2024, 14.11.2024 and 21.08.2025, is quashed. The matter is remanded to the Deputy Registrar for being decided afresh after giving an adequate opportunity of hearing to all the affected parties.

63. Regarding the impugned order dated 27.06.2024 assailed by means of Writ C No. 6126 of 2024, I am of the considered view that the scope of exercise of power by the Deputy Registrar under Section 25(2) does not

extend to examining the validity of an election so as to decide an election dispute and hence, the Deputy Registrar in setting aside the said election on the ground of it being illegal, has exceeded his jurisdiction. The jurisdiction to adjudicate upon an election dispute of the office bearers of a society has been vested only in the Prescribed Authority under the Act and therefore, any challenge to the said election could have only been made before such Prescribed Authority under Section 25(1) of the Act of 1860.

64. Accordingly, Writ C No. 6126 of 2024 is also allowed. The order dated 27.06.2024, passed by the Deputy Registrar, is also quashed. The dispute adjudicated by the Deputy Registrar by the order dated 27.06.2024 regarding validity of the election held on 24.02.2022 may be referred to the Prescribed Authority in accordance with the law.

65. Writ Petitions Writ C No. 5306 of 2019 and Writ C No. 8267 of 2024 are disposed off accordingly."

4. After the aforesaid judgment dated 09.3.2026, Deputy Registrar in light of the liberty given to him in paragraph 62 of the aforesaid judgment, issued a notice on 01.4.2026, whereby the petitioners were required to put their stand in the matter of resolutions dated 27.8.2024, 14.11.2024 and 21.8.2025.

5. In reply to the aforesaid notice dated 01.4.2026, the petitioners submitted an application on 22.4.2026 in the office of Deputy Registrar, whereby a request was made that Deputy Registrar may disclose the points on which petitioners are expected to submit their reply and only then suitable reply can be submitted.

6. Shri Sanjay Kumar Srivastava, learned counsel for the petitioners has submitted that the Deputy Registrar (Firms, Societies and Chits), Ayodhya Division, Ayodhya is bent upon to harass the petitioners in every possible manner and that is why he again issued notice on 07.5.2026 without specifying the precise issues on which petitioners are to submit reply. Petitioners apprehend that the Deputy Registrar may decide the entire matter without specifying issues on which petitioners are expected to file their reply and therefore, this Court may direct the Deputy Registrar to inform the petitioners regarding the issues on which

they are supposed to submit their reply.

7. Learned Standing Counsel appearing for the State respondents, though has opposed the writ petition but could not give any plausible reason, as to why the Deputy Registrar is not providing specific points to the petitioners on which they are supposed to give reply.

8. This Court is of the view that unless Deputy Registrar points out any irregularity or illegality in the resolutions dated 27.8.2024, 14.11.2024 and 21.8.2025. and asks for specific reply from the petitioners, it would not be possible for the petitioners to give any reply.

9. Accordingly, this writ petition is **disposed of** with direction to the Deputy Registrar, Ayodhya Division, Ayodhya to issue notice to the petitioners categorically pointing out the issues on which petitioners are expected to submit their reply and only thereafter, the Deputy Registrar should proceed to take any decision in respect of the resolutions in question.

June 25, 2026

mks

(Manjive Shukla,J.)